

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 101/MP/2010

Sub: Miscellaneous petition under Regulation 12, "Power to remove difficulties" and Regulation 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007 as detailed in the petition.

Petition No. 121/MP/2011

Sub: Petition under regulation 44 of the CERC (Terms and Conditions of Tariff) Regulations, 2009 read with regulation 111 and other related regulations of CERC (Conduct of Business Regulations, 1999 for recovery of additional cost incurred due to abnormal increase in water charges at NTPC stations.

Petition No. 35/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Farakka Super Thermal Power Station (1600 MW) during 1.1.2006 to 31.03.2009.

Petition No. 36/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station II (2 x 500 MW) Stage-I during 1.1.2006 to 31.03.2009.

Petition No. 38/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Vindhyaachal Super Thermal Power Station Stage-I (1260 MW) during 1.1.2006 to 31.03.2009.

Petition No. 39/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to apply revision of Employees and Central Industrial Security Force (CISF) for Vindhyaachal Super Thermal Power Station, Stage - II (1000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 40/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Korba Super Thermal Power Station II (4 x 2100 MW) during 1.1.2006 to 31.03.2009.

Petition No. 41/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rajiv Gandhi Combined Cycle Power Project, Kayamkulam Stage-I (359.58 MW) during 1.1.2006 to 31.03.2009.

Petition No. 42/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Talcher Super Thermal Power Station Stage-II (4 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 43/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage I & II (2100 MW) during 1.1.2006 to 31.03.2009.

Petition No. 44/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Ramagundam Super Thermal Power Station Stage-III (1 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 45/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Simhadri Super Thermal Power Station Stage-I (2 X 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 48/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Talcher Thermal Power Station (460 MW) during 1.1.2006 to 31.03.2009.

Petition No. 49/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Kahalgaon Super Thermal Power Station, Stage-I (840 MW) during 1.1.2006 to 31.03.2009.

Petition No. 50/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Kahalgaon Super Thermal Power Station, Stage-II (2 x 500 MW) during 1.1.2006 to 31.03.2009.

Petition No. 51/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Jhanor-Gandhar GPS (657.39 MW) during 1.1.2006 to 31.03.2009.

Petition No. 52/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Vindhyaachal Super Thermal Power Station Stage-III (1000 MW) from the date of COD of unit-I i.e. during 1.12.2006 to 31.03.2009.

Petition No. 53/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) for Kawas GPS (656.20 MW) during 1.1.2006 to 31.03.2009.

Petition No. 54/MP/2011

Sub: Petition for recovery of additional cost incurred consequent to pay revision for Sipat STPS Stage - II (1000 MW) from the date of COD of 1st unit i.e. 20.06.2008 to 31.03.2009.

Petition No. 59/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Rihand Super Thermal Power Station, Stage-I (1000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 60/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Singrauli Super Thermal Power Station (2000 MW) during 1.1.2006 to 31.03.2009.

Petition No. 61/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Faridabad Gas Power Station (431.59 MW) during 1.1.2006 to 31.03.2009.

Petition No. 62/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidyalaya (KV) staff for Auraiya Gas Power Station (663.36 MW) during 1.1.2006 to 31.03.2009.

Petition No. 63/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for National Capital Thermal Power Station, Dadri Stage-I (840 MW) during 1.1.2006 to 31.03.2009.

Petition No. 64/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff

for Rihand Super Thermal Power Station Stage-II (1000 MW) during 1.1.2006 to 31.03.2009

Petition No. 65/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Anta Gas Power Station (419.33 MW) during 1.1.2006 to 31.03.2009.

Petition No. 66/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) during 1.1.2006 to 31.03.2009.

Petition No. 67/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Dadri Gas Power Station (829.78 MW) during 1.1.2006 to 31.03.2009.

Petition No. 74/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) Feroze Gandhi Unchahar Thermal Power Station Stage-III (210 MW) during 1.1.2007 to 31.03.2009.

Petition No. 75/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) staff for Tanda Thermal Power Station (440 MW) during 1.1.2006 to 31.03.2009.

Petition No. 77/MP/2011

Sub: Petition under Regulation 12 & 13 of the CERC (Terms and Conditions of Tariff) Regulations, 2004 for recovery of additional cost incurred consequent to pay revision of Employees and Central Industrial Security Force (CISF) and Kendriya Vidhyalaya (KV) staff for Badarpur Thermal Power Station (705 MW) during 1.1.2006 to 31.03.2009.

Date of hearing : 5.1.2012

Coram : Dr.Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : NTPC Limited and PGCIL.

Respondents: West Bengal State Electricity Distribution Co. Ltd. and others

Parties present : Shri M.G.Ramachandran, Advocate for the petitioner
Ms Swapna Seshadri, Advocate for the petitioner
Shri V.K.Padha, NTPC
Shri Ajay Dua, NTPC
Shri Rajesh Jain, NTPC
Shri A.Basu Roy, NTPC
Shri A.K.Juneja, NTPC
G.K.Dua, NTPC
Shri R.B.Sharma, Advocate for BSEB, JSEB, GRIDCO and BSES (BRPL & BYPL)
Shri Sanjay Srivastav, BRPL
Shri Satpal Tomar, BRPL
Shri Deepak Shankar, BRPL
Shri Prashant Dua, BRPL
Shri S.Vallinayagam, TANGEDCO
Shri S.Balaguru, TANGEDCO
Shri Manoj Dubey, Advocate, MPPTCL (Jodhpur)
Dr. Meenu Mishra, BYPL
Shri C.A.Manish Garg, UPPCL

Record of Proceedings

Due to paucity of time, the hearing of the above mentioned petitions could not be taken up. Accordingly, the matters are adjourned.

2. These petitions shall be listed for hearing on 31.1.2012.

(T. Rout)
Joint Chief (Law)